

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.208OF 2019

In the matter of :

Baver Suspension Pvt Ltd

Appellant

Vs

Ashok Kumar Verma & Ors

Respondent

Mr. Pardeep Dhingra, Advocate for Appellant.

Mr. Rajeev Ranjan, Sr.Advocate, Mr Anil Kumar, Mr. Barun Kumar Sinha,
Advocates for Respondent

ORDER

02.09.2019-When it was pointed out by this Appellate Tribunal that the instant appeal has been preferred against an interim order which does not have trappings a final order and as such would not be maintainable, learned counsel for the appellant sought adjournment to seek instructions.

2. Post the matter on **4th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn